CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 393/GT/2020

Subject: Petition for revision of tariff of Mauda STPS Stage-I (1000

MW) after truing up exercise for the 2014-19 tariff period.

Petition No. 437/GT/2020

Subject : Petition for determination of tariff for 2019-24 tariff period in

respect of the Mauda STPS Stage-I (1000 MW).

Petitioner : NTPC Limited

Respondents : MPPMCL & 6 ors

Date of Hearing : **18.11.2021**

Coram : Shri P. K Pujari, Chairperson

Shri I.S Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties present : Shri Venkatesh, Advocate, NTPC

Shri Siddharth Joshi, Advocate, NTPC Shri Abhiprav Singh, Advocate, NTPC Shri Rishub Kapoor, Advocate, NTPC Shri Aashwyn Singh, Advocate, NTPC

Ms. Neha Das, Advocate, NTPC

Shri Ishpaul Uppal, NTPC Shri V.V Sivakumar, NTPC Shri Anurag Naik, MPPMCL Shri Arvind Banerjee, CSPDCL

Record of Proceedings

These petitions were called out for virtual hearing.

- 2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments.
- 3. The representatives of the Respondent No. 1, MPPMCL and Respondent No. 4 CSPDCL referred to their replies and made elaborate submissions in these petitions.
- 4. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents on or before 17.12.2021:



A. For the 2014-19 Tariff Period:

- (i) Form 5B regarding break-up of capital cost for coal / lignite-based projects;
- (ii) Soft copy (in excel format) of Form-13 regarding Calculation of Weighted Average Rate of Interest on actual loans. Also, the detailed calculation of weighted average rate of interest of floating interest rate mentioned in 'Weighted average interest rate flow for the 2014-19 tariff period';
- (iii) As regards additional capital expenditure, the following:
- a. Details and supporting documents as regards the additional capitalization of spares claimed out of inventory amounting Rs 967.60 lakh in 2016-17 in Form-1(I);
- b. There is huge variation in the claims on actual basis as against those allowed on projected basis in order dated 1.2.2017 in Petition No.328/GT/2014. The item-wise detailed reasons for the variation in cost along with the reason-wise segregation of the escalated cost, in case of escalation in cost from those approved in order dated 1.2.2017.
- (iv) Auditor certificate in respect of the following:
- a. Water charges;
- b. Capital cost as on cut-off date;
- c. Initial spares and its computation;
- d. Capital spares consumed as claimed in Form 17 and segregation of the same as forming part of capital cost and those not forming part of capital cost;

B. For the 2019-24 Tariff Period:

- (i) In Form-9 for the year 2020-21, additional cells for Cooling Tower have been claimed under Regulation 26(1) of the 2019 Tariff Regulations. However, the sub-clause of the said regulations, under which the said item has been claimed, may be indicated. Also, the reasons for missing the defect in Cooling Tower during the construction period, may be submitted along with the PG test reports done and the recommendation report for additional cells for Cooling Tower to improve the performance;
- (ii) Soft copy of Form 13 (in excel format).
- 5. The Respondents are directed to file their replies on or before 27.12.2021 with advance copy to the Petitioner, who may file its rejoinder, if any, by 4.1.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.
- 6. Subject to the above, the orders in these petitions were reserved.

By order of the Commission

Sd/-(B. Sreekumar)
Joint Chief (Law)

